



INTERNATIONAL

C NCLAVE 2024

INSOLVENCY RESOLUTION: **EVOLUTION** & GLOBAL PERSPECTIVE

 7th December  Le Meridien, New Delhi

The 2nd International Conclave, jointly organized by the Insolvency and Bankruptcy Board of India (IBBI) and INSOL India, will delve into the evolution of insolvency resolution through a global lens. This year's theme, "*Insolvency Resolution: Evolution & Global Perspective*," underscores the convergence of global insights with India's unique insolvency landscape.

The sessions aim to engage Indian regulators, policymakers, legal professionals, and business leaders, shedding light on proven global approaches and examining how these strategies can be adapted to support India's economic growth. Experts from around the world will share their insights, addressing topics such as innovative restructuring strategies, challenges in cross-border insolvency, and the role of judicial bodies in shaping effective resolution frameworks.

With speakers and attendees from diverse jurisdictions, this Conclave will inspire a collaborative approach to addressing key challenges in insolvency and restructuring. By uniting thought leaders in R&I, the conclave aims to foster knowledge sharing and establish a cohesive understanding of best practices, supporting the development of a resilient and adaptable insolvency ecosystem in India.

CPE Hrs
4

Discussion & Insight

- » Issues, Recent Developments & New Trends in Restructuring & Insolvency Across Jurisdictions - Americas, Asia Pacific, Europe & India
- » Role of Investors in the Stressed Assets Ecosystem - Evolution, Challenges and Opportunities
- » Judgment Enforcement, Asset Recovery and Personal Guarantees - their Treatment in Different Scenarios
- » Role of Institutional Creditors in Corporate Resolution Across Jurisdictions
- » Opportunities and Challenges for Resolution Applicants in the Indian Insolvency & Restructuring Space

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30th November, 2024

Post Early Bird the
Registration Fee will be

₹8260

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